

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE, CHENNAI**

**Application no. 237 of 2017 (SZ)**

Manakunnam Village Padasekhara Samrakshan Samithi : Applicant

Vs.

Thripunithura Municipality & Others : Respondents

**AFFIDAVIT FILED BY THE FIRST RESPONDENT-THRIPUNITHURA  
MUNICIPALITY**

Counsel for Respondent No.1

M/s.V.N.Haridas H 179 K 664/06  
T.S.Saifudeen K 746/18  
M.Manu K/146/2021

SOUTHERN LAW CHAMBERS,  
ADVOCATES  
2<sup>ND</sup> FLOOR,  
INFANT JESUS CHURCH Bldg  
OPP HIGH COURT OF KERALA,  
ERNAKULAM, KOCHI 682 031

pre. on: 2/11/2021

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**PAPER BOOK**

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**INDEX**

SL.NO	PARTICULARS	DESCRIPTIONS	PAGE NO
1.	AFFIDAVIT		1-8
2.	EXHIBIT.R (1)(E).	A photograph of the aerobic compost unit functioning at ward.41 at Anaparambu	9-11
3.	EXHIBIT.R (1)(F).	A photograph of mini material collection facility is functioning at Taluk Hospital complex	12-14
4.	EXHIBIT.R (1)(G).	Kerala Enviro - Infrastructure limited (KEIL) submitted a proposal with a specific plan on 20.09.2021 to collect the sanitary waste from the individual households and handing over to KEIL for bio-medical incineration	15-16
5.	EXHIBIT.R (1)(H).	A photograph of installations ETP / STP facilities at the premises and stopped discharge of untreated waste water to the drains and river	17-23
6.	EXHIBIT.R (1)(I).	Notice issued to an encroacher, Beena Latheef	24
7.	EXHIBIT.R (1)(J).	Letter issued to the Tahasildar, Kanayannur Taluk office requesting to depute an officer not below the rank of Deputy Tahasildar for conducting enquiry proceedings before eviction as per	25

		section 12 of Kerala Land Conservancy Act 1957	
8.	<b>EXHIBIT.R (1)(K).</b>	Letter issued to the village officer, Nadama Thekkumbagom, Thripunithura	26
9.	<b>EXHIBIT.R (1)(L).</b>	Letter issued to the village officer, Thiruvankulam	27

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**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE, CHENNAI**

**Application no. 237 of 2017 (SZ)**

In the matter between

**APPLICANT**

Manakunnam Village Padashekhara Samrakshana Samithy.  
Registration No.429/09, Kakkanad.P.O, Ernakulam District.  
PIN- 682305 represented by Secretary K.P.Varghese.  
Phone No. 9497276001.

And

**RESPONDENTS**

1. Thripunithura Municipality, Municipality Building, Thripunithura, Thripunithura.P.O. Ernakulam District, Kerala Pincode 682315 represented by its Secretary
2. Ambaloor Grama Panchayat, Panchayath Building, Kanjiramattom, Kanjiramattom.P.O. Ernakulam District Kerala Pincode 682315 represented by its Secretary
3. Ernakulam District Panchayath, District Panchayath Building, Kakkanad, Ernakulam District, Kerala Pincode 682030 represented by its Secretary
4. The Deputy Director Survey and the Land Records, Civil Station, Kakkanad, Ernakulam District, Kerala Pincode 682030
5. The Chief Engineer, Irrigation and Administration, Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033
6. State of Kerala (represented by the Chief Secretary) Government Secretariat, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader
7. Chottanikkara Grama Panchayath, Panchayath Building, Chottanikkara, Ernakulam District, Kerala Pincode 682312 represented by its Secretary  
Mulanthuruthy Grama Panchayath, Panchayath Building, Mulanthuruthy, Mulanthuruthy.P.O. Ernakulam District Pincode 682314 represented by its Secretary



Secretary  
Municipality

9. Udayamperoor Grama Panchayath, Panchayath Building, Udayamperoor, Udayamperoor.P.O. Ernakulam District Pincode-682307 represented by its Secretary
10. The Chief Engineer, Kerala Water Authority, Central Region, Kochi, Ernakulam District Kerala Pincode 682030
11. The Principal Agricultural Officer, Civil station, Kakkanad, Ernakulam District, Kerala Pincode 682030
12. The District Soil Survey and Soil Conservation Department, District Soil Conservation office, Kakkanad, Ernakulam District, Kerala Pincode 682030 represented by its Survey and Soil Conservator
13. Kerala State Pollution Control Board , Pattom.P.O. Thiruvananthapuram Kerala Pincode 695004 represented by Chairman
14. The Chief Engineer, Kerala State PWD (B&R), Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033
15. The District Collector, Ernakulam Collectorate, Civil Station, kakkanad, Ernakulam District, Kerala, Pincode 682030 represented by Government Pleader
16. Principal Secretary, Kerala State LSGD, 4<sup>th</sup> floor, Secretariat Annex, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader
17. B.G.Karthikeyan, aged 74, S/o Govindan, residing at Brahminipparambil, Udayamperoor, Nadakkavu P.O. Ernakulam District Kerala Pincode 682307
18. Vineyard Meadows Villa Owners Association, SMP Colony Road, Eror South, Ambalamugal, Ernakulam Kerala Pincode 682309.

**AFFIDAVIT FILED BY THE FIRST RESPONDENT-THRIPUNITHURA MUNICIPALITY**

I, Abhilash Kumar.H, aged 39 years, son of T.A.Haridasan Nair, residing at "Sreehari", Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, do hereby solemnly swear and state as follows:

1. I am the Secretary of the 1<sup>st</sup> Respondent Thripunithura Municipality (hereinafter referred to as the "1<sup>st</sup> Respondent"). I am conversant with the facts of the case as revealed by the records and I am competent to swear to the contents of this counter affidavit.

2. It is respectfully submitted that the Hon'ble Tribunal in its last sitting on 10.10.2021 has directed this 1<sup>st</sup> respondent to file a detailed report as to whether the



1<sup>st</sup> respondent is carrying door to door collection of both biodegradable and non biodegradable wastes including sanitary napkins and diapers as contemplated under Rule 17 of Solid Waste Management Rules 2016 and also directed to file independent status report regarding the progress of implementation of the recommendations made by the joint committee to resolve the issue.

3. At the outset, it is most respectfully submitted that the 1<sup>st</sup> respondent is doing door to door collection of both biodegradable and non biodegradable wastes as contemplated under R.17 of the Solid Waste management Rules,2016. Source level processing of segregated biodegradable waste is promoted in house hold level including residential flats by promoting bio-bins. However it is inevitable for the 1st Respondent to collect about 30 % of the biodegradable waste generated from source level due to lack of availability of sufficient land for these households and institutions. This 1<sup>st</sup> Respondent has engaged "HARITHA KARMA SENA" members for the collections of segregated biodegradable and non biodegradable waste from the source level. This respondent municipality has 49 wards and engaged 2 persons in each wards for the said purpose. The segregated biodegradable waste so collected is processed at Bhrahmapuram plant maintained by the Kochi Municipal Corporation by giving tipping charges at the rate of Rs.1740/ton. A minor part of the same is processed at the aerobic compost unit functioning at Anaparambu in ward no.41. Also the respondent municipality established another aerobic compost unit (Thumburmuzhi Model) at Taluk Hospital compound. The 1<sup>st</sup> Respondent is also planning to establish more decentralized mini aerobic compost units in different areas with the local level managerial support of the residential welfare associations. A photograph of the aerobic compost unit functioning at ward.41 at Anaparambu is produced herewith and kindly be marked as **EXHIBIT.R (1)(E)**.

4. It is respectfully submitted that with respect to the non biodegradable waste, the 1<sup>st</sup> Respondent is collecting dry waste other than napkins and diapers from all households and other establishments through "HARITHA KARMA SENA" in a weekly basis and the same dry waste is temporarily stored at the MCF facility at the building near the market complex. Also a mini material collection facility is functioning at Taluk



Hospital complex. A photograph of the same is produced herewith and may kindly be marked as **EXHIBIT.R (1)(F)**. The non biodegradable waste are collected separately, stored and handed over to "Eco-Green Kerala Limited" a Government approved agency for scientific recycling and reuse purpose.

5. It is respectfully submitted that the 1<sup>st</sup> respondent is taking all earnest efforts to comply with the provisions of Solid Waste Management Rules 2016 and other respective laws for the effective control of waste management. The 1<sup>st</sup> respondent is giving prime importance to promote nil waste on ground and to process the waste after segregation at the source itself. Accordingly, Plan subsidy and technical support are given at the household level for processing of biodegradable waste by using biogas plant, bio-bins, kitchen compost, bucket compost and ring compost etc. and these organic compost are used for agricultural and gardening purpose.

6. It is respectfully submitted that as per rule 17(3) of the Solid Waste Management Rules 2016, "*Manufacturers or brand owners or making companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal each napkin or diapers along with the packets of their sanitary products*". At present no collection or disposal of sanitary napkins and diapers is carried on by the 1<sup>st</sup> Respondent. However a scientific proposal for the treatment of sanitary napkins and diapers submitted by the "EN Cleaners" a facility management company having Udyam registration No. Udyam KL-12-00026081 in collaboration with Kerala Enviro Infrastructure limited (KEIL) submitted a proposal with a specific plan on 20.09.2021 to collect the sanitary waste from the individual households and handing over to KEIL for bio-medical incineration. A true copy of the said proposal is produced herewith and kindly be marked as **EXHIBIT.R (1)(G)**. Sanitary napkins and diapers are commonly used sanitary products by the households, thus a scientific disposal is necessary. In this circumstance the 1<sup>st</sup> Respondent initiated discussion with the KEIL for formal approval and providing Non Objection Certificate for the said facility.



  
Secretary  
Thiruvananthapuram Municipality

7. It is respectfully submitted that a joint committee is constituted to study and to initiate steps in order to mitigate pollution caused to Konothupuzha which runs through different Local Government Institution including the 1<sup>st</sup> Respondent. It is respectfully submitted that in compliance with the directions of this Honorable Tribunal, the 1<sup>st</sup> respondent municipality has convened a meeting of concerned departments on 06.03.2020 and decided to initiate stringent measures against pollutions of water body. A field study for identifying the establishments having not installed waste and sewage treatment plants was conducted and identified 45 establishments and issued notice to those establishments to comply with the standards specified by the KSPCB and to install onsite sewage and waste treatment plants. On the basis of said notice and follow up actions many institutions and establishments have installed ETP / STP facilities at the premises and stopped discharge of untreated waste water to the drains and river. A series of photographs of the installations are produced herewith and may kindly be marked as **EXHIBIT.R (1)(H) Series**. Further follow up actions for ensuring waste water treatment facility in all establishments and to curtail discharge of polluted water into the drains and rivers is monitored by the 1<sup>st</sup> Respondent.

8. It is respectfully submitted that the 1<sup>st</sup> Respondent has prepared a detailed project for the installation of surveillance camera across various hotspot locations near Konothupuzha River in order to detect the offenders who dumps waste and other contaminants into the river. The District Planning Committee has approved the said project with an outlay of Rs.5 lakhs and the implementation steps are initiated.

9. The 1<sup>st</sup> respondent municipality has taken serious steps to identify and evict the encroachments in the Konothupuzha River. The 1<sup>st</sup> Respondent remitted the cost of survey to the 15<sup>th</sup> respondent for identifying encroachments. Subsequently a survey was conducted and report was received from Tahasildar, Kanayannoor as per report No.S-10/11879/2020 dated 01/07/2020. On the basis of the survey report, field level visit was initiated and during the visit almost 21 cases of encroachments were spotted.

Notice was issued to all such identified encroachments as per PW 5-6923/2020 dated 09/09/2021, a true copy of one of the notice issued to an encroacher, Beena Latheef is



produced herewith and may kindly be marked a **EXHIBIT.R (1)(i)**. Similar notices were issued to the other encroachers.

10. It is respectfully submitted that from the identified encroachments, there are 10 buildings involved and out of which 7 are residential houses. Retaining walls for the protection of river embankments and nearby properties is to be ensured as a part of this eviction drive. In order to accomplish the eviction drive and protection of river embankments, a joint effort by the district administration and irrigation department is essential. The 1<sup>st</sup> Respondent prepared a draft estimate for the eviction drive which amounts to about 50 lakhs and reported it to the 15<sup>th</sup> respondent district collector and 6<sup>th</sup> respondent the government.

11. It is respectfully submitted that the 1<sup>st</sup> Respondent issued letter to the Tahasildar, Kanayannur Taluk office requesting to depute an officer not below the rank of Deputy Tahasildar for conducting enquiry proceedings before eviction as per section 12 of Kerala Land Conservancy Act 1957. A true copy of the said letter dated 26.10.2021 as per PW-5/6923/2020 issued by the 1<sup>st</sup> respondent to the Kanayannur Taluk office is produced herewith and may be kindly be marked as **EXHIBIT.R (1)(J)**. Similar letter issued to the concerned village officers of Nadama, Thekkumbagom and Thiruvankulam villages to prepare and produce plotted sketch and mahazar report of the identified encroachments and valuations of the structures and buildings in the identified encroachments as per forum No.A , Rule 4 of the Kerala Conservancy Act 1957 and Kerala land conservancy rules 1958. A true copy of the letter issued to the village officer, Nadama Thekkumbagom, Thripunithura is produced herewith and may be marked as **EXHIBIT.R (1)(K)**. A true copy of the letter issued to the village officer, Thiruvankulam is produced herewith and may be marked as **EXHIBIT.R (1)(L)**. Further proceedings for evictions as per land conservancy act can be initiated only after receiving the above mentioned reports and enquiry proceedings.

12. It is respectfully submitted that a committee consisting of the representatives of various Government departments, District Administration and LSGI for considering



*[Handwritten signature]*  
 ... Municipality

the redressal of grievances and objections of the respective identified encroachers is to be constituted in order to effectively evict the encroachments.

For these and other reasons that may be permitted to be urged at the time of hearing, this Hon`ble Tribunal may kindly accept this affidavit and compliance report into file and record that the 1<sup>st</sup> respondent has duly complied with the directions issued by the Hon`ble Tribunal



RESPONDENT NO.1  
Secretary,  
Tripunithura Municipality



**VERIFICATION**

I, Abhilash Kumar.H, aged 38 years, son of T.A.Haridasan Nair, residing at "Sreehari", Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, Secretary of the 1<sup>st</sup> respondent herein, do hereby verify and declare that the contents of the above paragraphs are true to the best of my knowledge and that I have not suppressed any material fact.

Date: 28.10.2021

Place: Ernakulam



RESPONDENT NO.1

  
**Secretary**  
**Tripunithura Municipality**

THE END OF THE COUNTER AFFIDAVIT

W-41

Exhibit R(1)(E) //

9

തൃപ്പൂണിത്തുറ നഗരസഭ

മാലിന്യ സംസ്കരണ യൂണിറ്റ്  
(ZERO WASTE)



10

W-41

Exhibit R(1)E/2



11

W-41

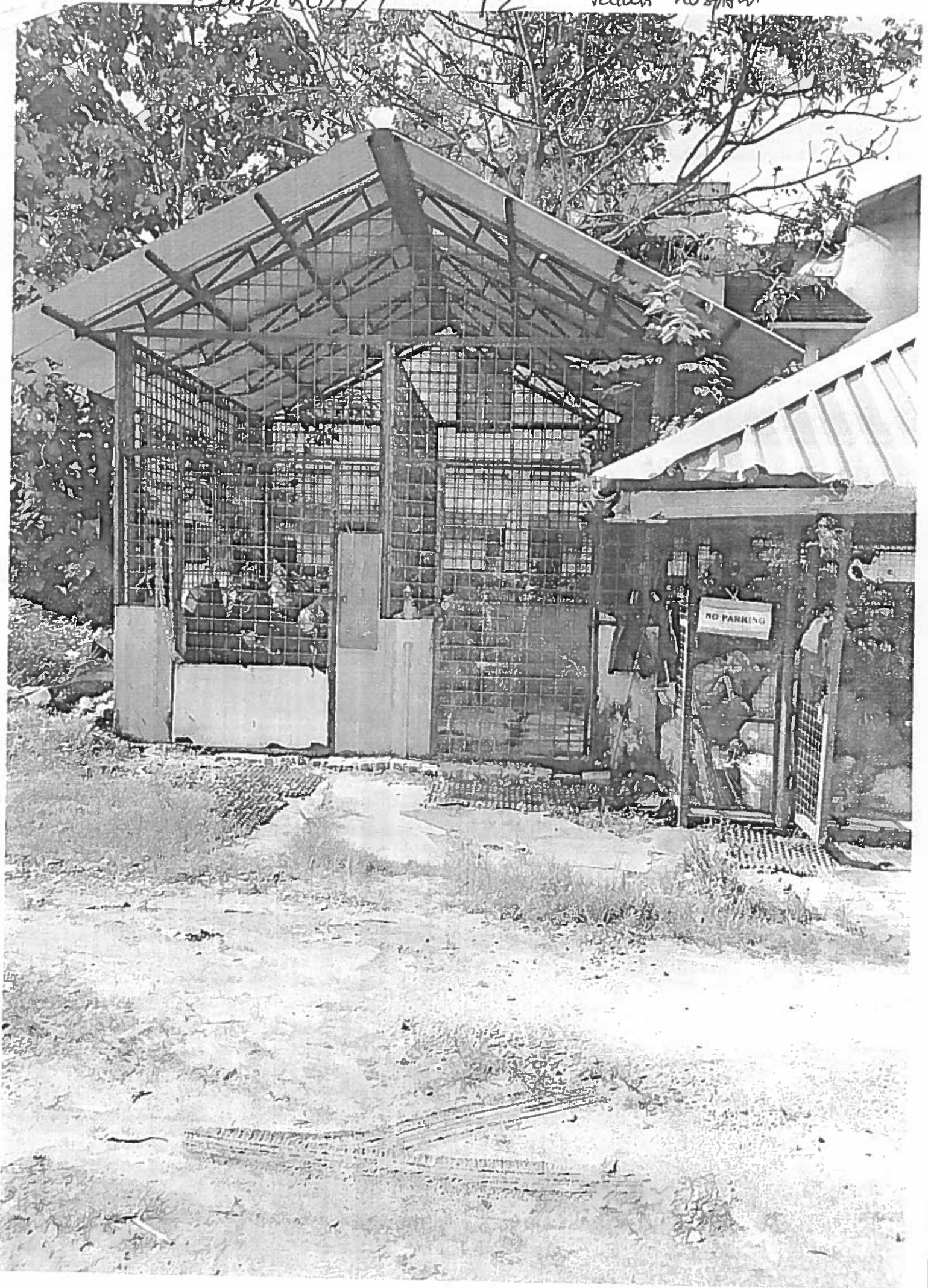
Ext (1) 2/3



EWING (1) F/1

12

Taluk hospital



13

Exhibit R(1)fh





Dr. Vipin Gopan  
Chief Technology Officer  
Encleaners  
Melarannoor, Karamana  
Tripunthura

September 20, 2021

The Chairperson *Secretary*  
Tripunthura Municipality  
Ernakulam

Respected Madam,

Sub: To get the NOC for collecting the Sanitary waste (Napkins/Children and adult diapers) from Tripunthura Municipality

Sanitary waste disposal (Napkins, Adult/Children Diapers) has become an increasing problem in India as the plastic used in disposable sanitary napkins is not biodegradable and leads to health and environmental hazards. Certain initiatives were made for disposal of used sanitary napkins, but no initiatives were reported for collection and disposal of other sanitary wastes such as infant and adult diapers. Disposal of sanitary napkin waste through Bio-medical incineration, when segregated from other household waste, seems like the most viable option and is recommended by Central Pollution Control Board (as per Solid Waste Management Rules, 2016).

We, Encleaners, are a facility management company (Registration No: 3485/2020 and Udyam Registration No: UDYAM-KL-12-0002608). In collaboration with Kerala Enviro Infrastructure Limited (KEIL), Ernakulam, we are planning to collect sanitary waste from individual household and handing it over to KEIL for bio-medical incineration. KEIL has set up Common Biomedical Waste Treatment and Disposal Facility in Ernakulam, and they offered to help by providing their service of CBWTF facility for treating the sanitary waste

+91 8590727505  
+91 8086788691

www.enceleaners.in  
info@enceleaners.in

T.C 23/1384(1), Melarannoor  
Karamana P.O, TVM-695002

6282785937

given by us. They gave the consent letter mentioning the same. This facility is built as per the guidelines of Biomedical Waste Management Rules 2016 and has also obtained all statutory clearances for starting operations. KEH also got permission from PCB for performing biomedical incineration of sanitary waste (napkin/diaper) at their CBWTF.

In order to dispose the sanitary waste provided by us, KEH requires an NOC from the concerned municipality from where the sanitary waste is collecting. It will be highly appreciated if Tripunithura Municipality provides an NOC for Encleaners in collecting sanitary waste (napkins, children/adult diapers). The detailed project report is also attached herewith. We would be pleased to provide any further information, if required, for further clarifications.

Thanking you

Yours faithfully

Dr. Vipin Gopan  
Chief Technology Officer  
Encleaners

20-09-2021

Tripunithura

Ward: 23

17

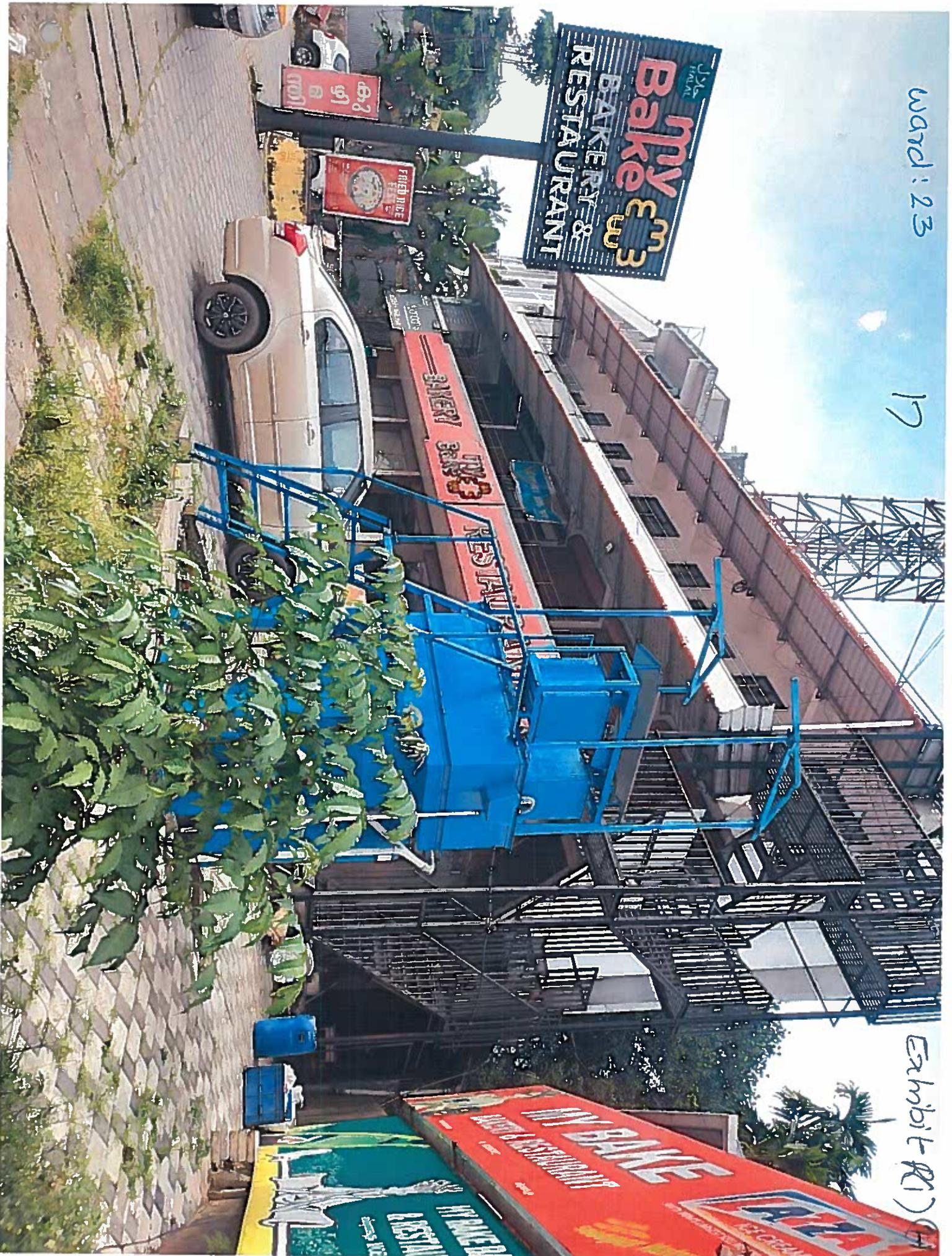


Exhibit (R1) (A) /

w: 23

18

Bx hsh (RQ) H/2



19

Exhibit R1114/3



20

CHOICE TOWER. Embst R(CH)/4

3/18



Exhibit R1 (H) 5

21

HEERA APARTMENTS.

11:30





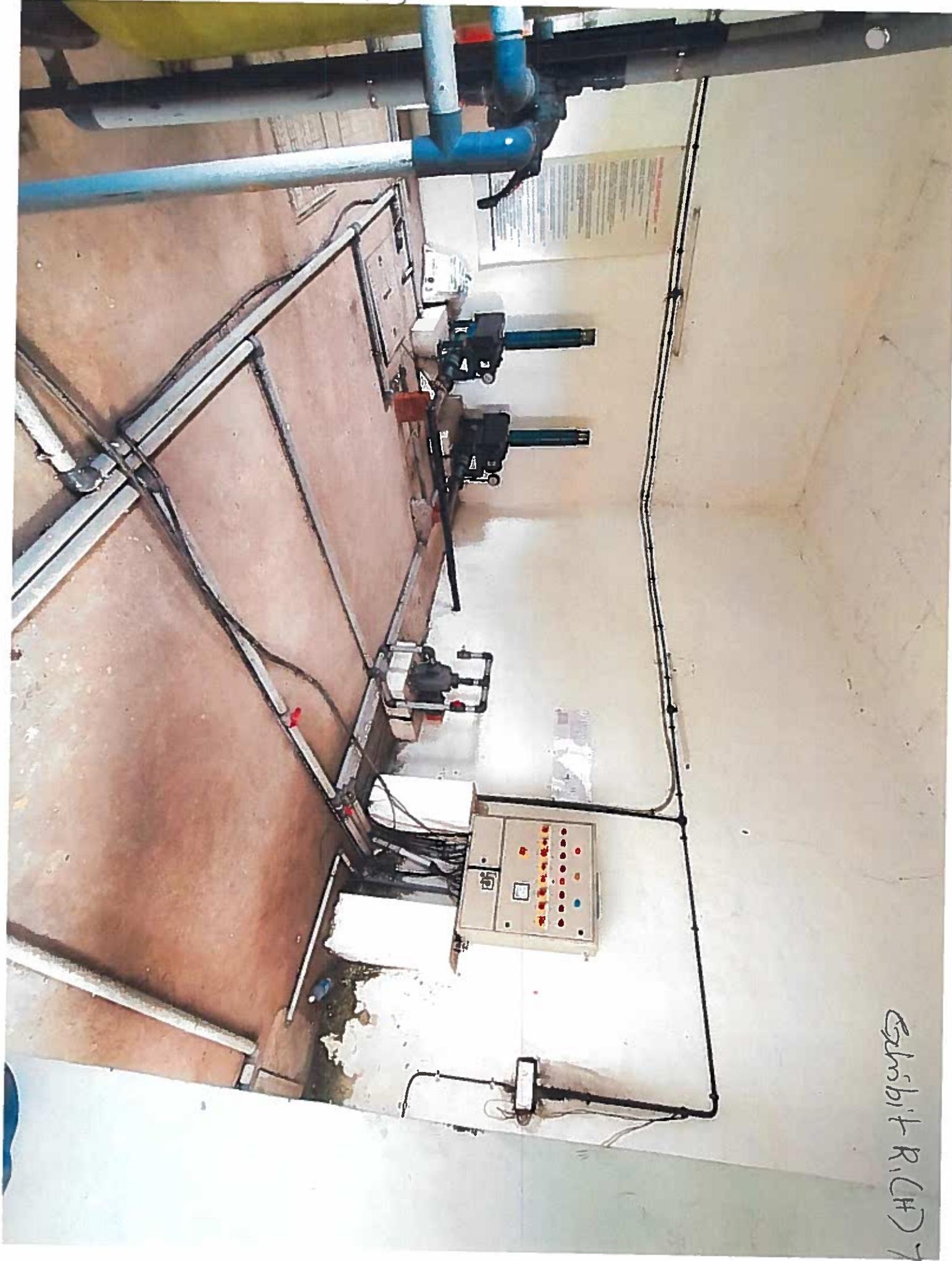


Exhibit R, (H) 7

24

തൃപ്പൂണിത്തുറ



നഗരസഭ

ഫോൺ : 0484 2780318

ഫാക്സ് : 0484 2781033

ഇ-മെയിൽ : musectripunithura@gmail.com

വെബ് സൈറ്റ് : www.thrippunithuramunicipality.in

ഫയൽ നമ്പർ: PW5-6923/20

തീയതി: 9.09.2021

നോട്ടീസ്

വിഷയം:- തൃപ്പൂണിത്തുറ നഗരസഭ- എഞ്ചിനീയറിംഗ് വിഭാഗം- കേരള ഭൂസംരക്ഷണ നിയമം- കോണോത്തുപുഴ സംരക്ഷണം -ബഹു.ഗ്രീൻ ട്രിബ്യൂണലിന്റെ 24.01.2020 ലെ O.A. 237/17 നമ്പർ കേസിലെ വിധി ഉത്തരവ് നടപ്പിലാക്കുന്നത് -സംബന്ധിച്ച്

- സൂചന:- (1) 3.05.2020 ലെ G.O(Ri)No.817/2020/LSGD നമ്പർ ഗവൺമെന്റ് ഉത്തരവ്.
- (2) ബഹു.ജില്ലാ കളക്ടറുടെ 8.07.2021 ലെ L8-DCEKM/229915/2018 നമ്പർ കത്ത്.
- (3) ബഹു.കണയന്നൂർ തഹസീൽദാർ (ഭൂരേഖ) കണയന്നൂർ -ന്റെ SIO/ 11879/20 ന്റെ 01/07/2021 ലെ കത്ത്.

കണയന്നൂർ താലൂക്കിലെ കോണോത്തുപുഴയുടെ സംരക്ഷണപുരമായി ബന്ധപ്പെട്ട് ബഹു.ഗ്രീൻ ട്രിബ്യൂണലിന്റെ 24.01.2020 ലെ O.A. 237/17 നമ്പർ കേസിലെ ഉത്തരവ് നടപ്പാക്കുന്നതിന്റെ ഭാഗമായി കോണോത്തുപുഴയുടെ അതിർത്തി നിർണ്ണയ സർവ്വേ ഹെഡ് സർവ്വേയറുടെ നേതൃത്വത്തിൽ നടത്തിയതിന്റെ ഭാഗമായി താങ്കൾ പുഴ/പുഴപുറമ്പോക്ക് കൈയ്യേറിയിട്ടുള്ളതായി ബോധ്യപ്പെട്ടിട്ടുണ്ട്.

ആയതിനാൽ ടി.ഡി.പലത്തെ അനധികൃത നിർമ്മാണങ്ങൾ / കൈയ്യേറ്റങ്ങൾ അടിയന്തിരമായി നീക്കം ചെയ്ത് പൂർവ്വ സമിതിയിലാക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം നഗരസഭ ടി കൈയ്യേറ്റങ്ങൾ/ഭാഗങ്ങൾ/നിർമ്മാണങ്ങൾ ഒഴിപ്പിക്കുകയും ആയതിലേക്ക് ആവശ്യമായ പെലവ് താങ്കളിൽ നിന്നും ഈടാക്കുന്നതിന് റവന്യൂ റിക്കവറി ഉൾപ്പെടെയുള്ള നിയമ നടപടികൾ സ്വീകരിക്കുന്നതുമായിരിക്കും. കൂടാതെ കേരള ഭൂസംരക്ഷണ നിയമ പ്രകാരം പുഴ കൈയ്യേറിയതിന് പ്രോസിക്യൂഷൻ നടപടികൾ സ്വീകരിക്കുന്നതാണെന്ന വിവരം ഇതിനാൽ അറിയിക്കുന്നു. ഈ നോട്ടീസ് കൈപ്പറ്റി 7 ദിവസത്തിനുള്ളിൽ താങ്കൾ ടി കൈയ്യേറ്റങ്ങൾ അടിയന്തിരമായി ഒഴിവാക്കി പുഴ പൂർവ്വസമിതിയിൽ ആക്കി ടി വിവരം രേഖാമൂലം നഗരസഭയെ അറിയിക്കേണ്ടതാണ്.

മുനിസിപ്പൽ സെക്രട്ടറി  
തൃപ്പൂണിത്തുറ നഗരസഭ

സ്വീകർത്താവ്:  
Smt. Beena Lathief .  
Mavadi'char House  
Chathari, Tripunithura



25

**തൃപ്പൂണിത്തുറ**



**നഗരസഭ**

ഫോൺ : 0484 2780318

ഫാക്സ് : 0484 2781033

ഇ-മെയിൽ : musectripunithura@gmail.com

വെബ് സൈറ്റ് : www.thrippunithuramunicipality.in

നമ്പർ നം PW5-6923/20

തീയതി: 26.10.2021

പ്രേഷകൻ  
മുനിസിപ്പൽ സെക്രട്ടറി,  
തൃപ്പൂണിത്തുറ നഗരസഭ.

സ്വീകർത്താൻ  
അഹംഗിരീദാർ,  
കോൺസൗണിൻ താലൂക്ക് ഓഫീസ്,  
കൊച്ചി.

സർ,

വിഷയം : തൃപ്പൂണിത്തുറ നഗരസഭ - എഞ്ചിനീയറിംഗ് വിഭാഗം- കോണോത്തുപുഴ  
സാക്ഷരണ-നവനഗര ഗ്രീൻ ഓക്സൈഡേഷൻ OA.237-17 നമ്പർ  
കോഡിലെ ഇടക്കാല ഉത്തരവി് നടപ്പിലാക്കുന്നതി-സാധനമായി.

സൂചന : ബഹു.ജില്ലാ കളക്ടറുടെ 21.10.2021 തീയതിയിലെ LS-229915/18 നമ്പർ കത്ത്.

സൂചന കത്തിൽ പരാമർശിച്ചിരിക്കുന്ന GOIP No.191/2016/RD, Dtd.1.3.2016 ഉത്തരവി പ്രകാരം കോണോത്തി പുഴയുടെ നഗരസഭാ പ്രദേശത്തെ കയ്യേറ്റങ്ങൾ ഒഴിപ്പിക്കുന്നതിലേക്കായി നഗരസഭാ സെക്രട്ടറിക്ക് സെക്ഷൻ 16 പ്രകാരമുള്ള സാപ്പിനോ റിവിഷനും മറ്റ്കെടുത്ത കേരള ഉപസാക്ഷരണ നിയമ പ്രകാരമുള്ള എല്ലാ അധികാരങ്ങളും നൽകിയിട്ടുള്ളതാണ്.

Kerala Land Conservancy Act 1957 Section 12, Kerala Land Conservancy Rule 1958 Rule 9 പ്രകാരം എൻജിനീയറി നടപടികൾ പൂർത്തിയാക്കുന്നതിലേക്കായി സെക്ഷൻ 16 പ്രകാരമുള്ള നഗരസഭാ നിയമ ഉദ്ദേശ്യങ്ങൾക്ക് ടി പ്രവർത്തിക്കുകയായി നിലവിൽ നടന്നുവരുന്നതും അല്ലാത്തപക്ഷം Section 7(C) പ്രകാരം സർക്കാർക്കായിരിക്കുന്നതടപടികൾ സ്വീകരിക്കുന്നതായിരിക്കും എന്നുള്ള വിവരം ഇതിനാൽ അറിയിക്കുന്നു.

വിശ്വസ്തതയോടെ,



മുനിസിപ്പൽ സെക്രട്ടറി  
തൃപ്പൂണിത്തുറ നഗരസഭ



**തൃപ്പൂണിത്തുറ**



**നഗരസഭ**

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ബന്ധിത വെബ് : [www.thrippunithuramunicipality.in](http://www.thrippunithuramunicipality.in)

സംയുക്ത നമ്പർ PW5-6923/20

തീയതി: 26.10.2021

പ്രിയപ്പെട്ടവർ

മുനിസിപ്പൽ ഓഫീസർ,  
തൃപ്പൂണിത്തുറ നഗരസഭ.

സംബന്ധിതമായി

വില്ലേജ് ഓഫീസർ,  
തിരുവാങ്കുളം വില്ലേജ്,  
തിരുവാങ്കുളം.

സർ,

വിഷയം : തൃപ്പൂണിത്തുറ നഗരസഭ - എഞ്ചിനീയറിംഗ് വിഭാഗം- കോണോട്ടാമന്റ് നഗരസഭയുടെ നഗരസഭ-നഗരസഭയിൽ ശ്രീമദ് കെ.പ്രസാദ് അഡ്വക്കേറ്റ് ഓ.എ.237/17 നമ്പർ കേസിലെ ഇടക്കാല ഉത്തരവ് നടപ്പിലാക്കുന്നത്-സാക്ഷ്യം.

സൂചന : ബഹു.ജില്ലാ കളക്ടറുടെ 21.10.2021 തീയതിയിലെ I.8-229915/18 നമ്പർ കത്ത്.

സൂചന കത്തിൽ പരാമർശിച്ചിരിക്കുന്ന GO(P) No.191/2016/RD, Dtd.1.3.2016 ഉത്തരവിൽ പ്രകാരം നഗരസഭാ പ്രദേശത്തെ കെട്ടിടങ്ങൾ ഒഴിപ്പിക്കുന്നതിലേക്കായി നഗരസഭാ ഓഫീസറിൽ കോളിംഗ് ട്രൂപ്പുകൾ നിയമിച്ച സമയത്ത് 12 പ്രകാരം, സമയത്ത് 10 പരാമർശപ്രകാരമുള്ള അപ്ലിഡ് വിവിധതരം ഒഴിപ്പിക്കുന്നതിനുള്ള എല്ലാ അധികാരങ്ങളും നൽകിയിട്ടുള്ളതാണ്.

ആയതും പ്രകാരം ബഹു.നഗരസഭയിൽ ശ്രീമദ് കെ.പ്രസാദ് അഡ്വക്കേറ്റ് വില്ലേജ് ഓഫീസർ കയ്യേറ്റം കയ്യേറ്റം ഒഴിപ്പിക്കുന്നതിലേക്ക് സമയത്ത് 12 പ്രകാരം കൈമാറ്റം ഉറപ്പാക്കി നോട്ടീസ് നൽകുന്നതിന് കൈവശമാക്കി ചട്ടം 9 പ്രകാരം ഫോട്ടോ സ്കാൻ ചെയ്തുകൊടുക്കുന്നതിലേക്ക് ചട്ടം 4(2) പ്രകാരം താൽപ്പിത ഫോട്ടോ എടുത്ത് അതിൽ പ്രതിപാദിച്ചിരിക്കുന്ന plotted sketch ഉം വിശദമായ analyzer ഉം കി കയ്യേറ്റം നൽകുന്നതിന് നിർമ്മാണങ്ങൾ തുടർച്ചയായുള്ള വസ്തുക്കളുടെ മൂല്യനിർണ്ണയം നടത്തി ചട്ടം 4 പ്രകാരമുള്ള ഫോട്ടോ എടുക്കുന്നതിനായി നഗരസഭാ ഓഫീസർക്ക് റോജറാക്കേഷൻ നൽകി. അതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ബഹു.നഗരസഭയിൽ ശ്രീമദ് കെ.പ്രസാദ് അഡ്വക്കേറ്റ് ഓ.എ.237/17 നമ്പർ ഉത്തരവിൽ പ്രകാരമുള്ള ഒഴിപ്പിക്കൽ നടപടിക്ക് നടപ്പിലാക്കുവാൻ സാധിക്കുന്നതല്ല. അതുകൊണ്ട് Section 7(C) പ്രകാരം നൽകിക്കൊടുക്കുന്ന വിവരങ്ങൾ നൽകുന്നതിന് സാധിക്കുന്നതായിരിക്കും എന്നുള്ള വിവരം ഇതിനായി നൽകിയിരിക്കുന്നു.

വിശ്വസ്തതയോടെ.



*[Handwritten Signature]*

മുനിസിപ്പൽ ഓഫീസർ,  
തൃപ്പൂണിത്തുറ നഗരസഭ